

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

UNSTARRED QUESTION NO:980
ANSWERED ON:28.11.2014
MISUTILISATION OF FUNDS UNDER IAP
Kumar Dr. Arun

Will the Minister of PLANNING be pleased to state:

- (a) whether the Government has received any complaint regarding misutilisation, excess estimation and siphoning of fund from any part of Bihar under the Integrated Action Plan (IAP);
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the details of monitoring mechanism for the proper utilisation of fund under the IAP?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF PLANNING AND MINISTER OF STATE FOR DEFENCE
(RAOINDERJIT SINGH)

(a) The Integrated Action Plan (IAP) for Selected Tribal and Backward Districts was in operation from 2010-11 to 2012-13 in 82 districts. From 2013-14, the scheme named 'Additional Central Assistance (ACA) for Left Wing Extremism (LWE) Affected Districts' was approved for implementation in 88 districts including 82 districts covered under erstwhile IAP. No specific complaint regarding misutilisation, excess estimation and siphoning of fund in Bihar has been received under the programme.

(b) Does not arise.

(c) At the State level, the Development Commissioner /equivalent Officer in charge of development in the State is the nodal officer responsible for scrutiny of expenditure and monitoring of the implementation of the scheme in the State. State Level Committee headed by the Chief Secretary/Development Commissioner has also been constituted for closer coordination of the activities under the scheme. At the Central level, the progress is reviewed by the Planning Commission through video conferences/review meetings with the State Governments so that problems can be sorted out and the efficacy of the programme is improved. The State Governments upload information regarding financial and physical progress on the Management Information System (MIS) which captures the details of projects/works taken up under the programme.